

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(5)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/2/2016
NAME OF THE PETITIONER(S) : John S. Dorai
NAME OF THE RESPONDENT(S) : M/S The Church of South India Trust Association & others
SECTION : 241

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
	M.A. SHARON		
	for D. Babu Plunkett Associates	1 st Respondent	
	E. Venkatesh	2 to 11 Respondents	
	R. Padmanabhan	PCS for Petitioners	
	J. JENNY	Implying petition in C.A. nos. 43 & 44/2017	

ORDER

CP 2/2016 : Counsel for petitioner present and filed rejoinder. Copy of the same is furnished to the other side. Time extended at request of respondents for reply. Counsel for R2 to R11 filed a memo adopting the counter filed by R1.

CA 48/2016 : Counsel for applicant absent. No representation.

CA 49/2016 : PCS representing the petitioner present and filed rejoinder. Counsel for R2 to R11 filed a memo adopting the counter filed by R1. For hearing the matter, time extended at request of both the sides.

CA 43/2017 : Counsel for applicant present and prayed time to file rejoinder. Counsel for R2 to R11 filed a memo adopting the counter filed by R1. Time extended at request.

CA 44/2017 : Counsel for applicant present and filed rejoinder. Copy of the same is furnished to the other side. Counsel for R2 to R11 filed a memo adopting the counter filed by R1 and prayed time for submitting arguments. Time extended at request.

CA 75/2017: Counsel for applicant present. PCS representing R1 and counsel for R2 are present. Counsel for applicant is directed to submit whether the process of service of notice to the other respondents is completed or not by the next date of hearing. Time extended at request of both sides.

Put up on 16.10.2017 at 10.30 A.M.

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K Anantha Padmanabha Swamy
Member (Judicial)

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